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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

CONTEMPT PETITION NO.30 OF 1998
(Arising out of O.A.No.1049/97)

Allahabad, this the 7th day of May, 1999.

CORAM : Hon'ble Mr. S.Dayal, Member (A)
Hon'ble Mr. S.K.Agrawal, Member (J)

Sri Mahendra Singh,
S/o. Sri Sheo Janam Singh,
R/o. Village- Padita, P.O. Maradah,
District- Ghazipur.

.....Applicant

(C/A. Shri Rakesh Verma, Advt.)

Versus

1. Shri S.N.Pandey,
General Manager, North Eastern Railway,
Gorakhpur.
2. Shri G.K.Garg,
Chief Administrative Officer,
(Construction) North Eastern Railway,
Gorakhpur.
3. Shri Munshi Lal,
Deputy Chief Signal and Telecommunication
Engineer (Construction) (West),
North Eastern Railway,
Gorakhpur.

.....Contemnors.

(C/R. Shri A.K.Gaur, Advocate)

O R D E R (Open Court)

(By Hon'ble Mr.S.Dayal, Member (A))

In this case the contempt petition has been
filed against the opposite parties alleging wilful
disobedience of the order passed in O.A.No.1049/97
on 9-10-97 in which an interim direction was given to

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the respondents not to revert the applicant from the post of Electric Signal Maintainer and not to regularise the applicant on Group 'D' post against his will. The applicant has brought on record order dated 28-12-97 by which the applicant was screened for Group 'D' post and was regularised.

2. The respondents in their counter reply have stated that the applicant was screened alongwith others on the basis of record and orders for his regularisation were inadvertently passed. When the mistake was noticed, the respondents have recalled order dated 29-12-97 by the order dated 10-9-98. In view of this reply of the opposite parties the wilful disobedience of interim order dated 9-10-97 in O.A.No. 1049/97 is not established. The contempt proceedings therefore are dropped and notices issued to the opposite parties are ~~recalled~~ discharged.



MEMBER (J)



MEMBER (A)

SATYA